

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 295/TT/2022

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for Series Compensation on Panki-Muradnagar 400 kV S/C line of UPPCL in the Northern Region and Approval under Regulation 76 and Regulation 77 of CERC (Terms and Conditions of Tariff) Regulations' 2019, "Power to Relax" and "Power to Remove Difficulty" for one-time reimbursement of unrecovered depreciation for Series Compensation on Panki-Muradnagar 400 KV S/C line of UPPCL in Northern Region
- Date of Hearing** : 12.1.2023
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 15 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for Series Compensation on Panki-Muradnagar 400 kV S/C line of UPPCL in the Northern Region.
 - b. The transmission tariff for the 2014-19 period was allowed vide order dated 6.7.2021 in Petition No. 358/TT/2019 wherein the Petitioner was directed to confirm if the asset was currently in use and if there was any information to furnish in respect of de-capitalisation, if any.
 - c. It is submitted that Fixed Series Capacitor (FSC) unit (76.5 MVAR) was installed in 400 kV Muradnagar-Panki Transmission Line at 400/220 kV UPPTCL Muradnagar Sub-station on 1.2.2004. After loop-in loop-out (LILO) of the transmission line at



Aligarh (UPPTCL) Sub-station in October 2015, the length of 400 kV Muradnagar-Aligarh Transmission Line was reduced to 177 km from the earlier length of 396 km. FSC is currently in healthy condition. However, based on system condition, it has been kept out of service by System Operator and can be taken into service as per requirement. Accordingly, the Petitioner requested to allow the transmission tariff as the transmission asset is out of service due to system requirement and its useful life is still remaining.

d. In 49th NRPC meeting, the Petitioner had requested that the balance unrecovered depreciation after the relocation of the FSC may be reimbursed. The decision of which was taken in the next NRPCTP meeting after the cost-benefit analysis of the shifting of the asset. In the 4th NRPCTP meeting, the asset was deemed with no utilization and hence, the Petitioner has requested that the unrecovered depreciation may be reimbursed as per the discussions.

e. None of the Respondents have filed any reply in the matter.

3. The Commission observed that the system operator is not the appropriate body to decide to keep transmission asset out of service and the Petitioner is at liberty to approach CTU and RPC for feasibility of shifting/using the transmission asset and based on their decision approach the Commission.

4. After hearing the representative of the Petitioner, the Commission admitted the matter and directed to issue notice to the Respondents. The Petitioner is directed to implead CTU in the matter and serve copy of the petition on all the respondents. The Respondents, including CTU, may file their reply by 3.2.2023 and the Petitioner may file rejoinder, if any, by 17.2.2023.

5. The matter shall be listed on 02.03.2023

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

